

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

ORIGINAL APPLICATION No.1005 of 1996.
DATE OF DECISION : 26-08-96

B.VENGAMUNI

.. Applicant.

Vs

1. The sub Divisional Officer,
Phones, Anantapur.
2. The Telecom District Manager,
Anantapur.
3. The Chief General Manager,
Telecommunication,Doorsanchar Bhavan,
Nampally Station Road,Hyderabad.
4. The Chairman,
Telecom Commission,
New Delhi.
5. The Sub Divisional Officer,
Telecom, Hindupur. .. Respondents.

Counsel for the Applicant : Mr. K.Venkateswara Rao

Counsel for the Respondents : Mr. V.Rajeswara Rao,
Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE B.C.SAKSENA : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

JUDGEMENT

Oral Order (Per Hon.JUSTICE Mr.B.C.SAKSENA : VICE CHAIRMAN)

Heard Learned counsel for the parties.

2. The learned counsels agree that this OA itself may be disposed of at the admission stage itself. The applicant had made a representation claiming that his services prior to 18 years of age may be counted for purposes of his regularisation. The learned counsel for directing the respondents to decide the representation which the applicant had earlier filed, the applicant may be permitted to file a comprehensive representation containing all the contentions and the facts which are sought to be advanced in this OA. The learned counsel for the respondents has no objection to an order being passed for a decision by the respondents on such a representation as and when filed.

3. Accordingly we direct that the applicant may file a fresh representation within two weeks from today and the respondents, on such a representation being filed, shall take a decision thereon and pass a speaking order within two months from the date of receipt of the said representation.

4. With the above observation the OA stands disposed of. No costs.

[Signature]

B.C.Saksema

(R. RANGARAJAN)
Member(Admn.)

(B.C. SAKSENA)
Vice Chairman

Dated : The 26th August 1996.
(Dictated in the Open Court)

SPR

[Signature]
D.R. (S) 776

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O.A.NO.1005/96

Copy to:

1. The Sub Divisional Officer,
Phones, Ananthapur.
2. The Telecom District Manager,
Ananthapur.
3. The Chief General Manager,
Telecommunication, Deorsanchar Bhavan,
Nampally Station Road,
Hyderabad.
4. The Chairman,
Telecom Commission,
New Delhi.
5. The Sub Divisional Officer,
Telecom, Hindupur.
6. One copy to Mr.K.Venkateswar Rao, Advocate,
CAT, Hyderabad.
7. One copy to Mr.V.Rajeswar Rao, Addl.CGSC,
CAT, Hyderabad.
8. One copy to Library, CAT, Hyderabad.
9. One duplicate copy.

YLKR

Q/29/96
O/A/1005/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

The Hon'ble Shri B.C. Saksena: V-C.
The Hon'ble Shri R. RANGARAJAN: M(A)

DATED: 26/8/96

ORDER/JUDGEMENT
R.A./C.P./M.A.NO.

in
O.A.NO. 1005/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

Y-KR

II COURT

